

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A./62/02791/2021**

This the 22<sup>nd</sup> day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Bashir Ahmad War (Aged 58 years) S/o Mohd Abkar War, R/o Bakherker, Handwara, District Kupwara.
2. Farooq Ahmad Khan (Aged 58 years), S/o Abdul Jabbar Khan, R/o Ahgam Rajwar Handwara, Distt Kupwara.
3. Abdul Majeed Lone (Age 53 years) S/o G. Qadir Lone, R/o Wanigam, Pattan, District Baramulla.
4. Bashir Ahmad Dar (Aged 60 years), S/o Mohd Sumander Dar, R/o Warigam, Handwara District Kupwara.
5. Bashir Ahmad Rather (Aged 56 years), S/o Abdul Khaliq Rather, R/o Takkipora, Handwara, District Kupwara.
6. Bashir Ahmad Bhat (Aged 50 years), S/o Khazir Bhat, R/o Bomai, Sopore, District Baramulla.
7. Abdul Aziz Peer (Aged 57 years), S/o Sona Peer, R/o Super Naghama, Handwara, District Kupwara.
8. Farooq Ahmad Lone (Aged 53 years), S/o Mohd Maqbool Lone, R/o Zaloora, Sopore, District Baramulla.
9. Abdul Rashid Mir (Aged 59 years), S/o Kabir Mir, R/o Logripora, Sopore, District Baramulla.
10. Tariq Ahmad Kaboo (Aged 51 years) S/o Abdul Samad Kaboo, R/o Kawari, Handwara, District Kupwara.
11. Javid Ahamd Bhat (Aged 53 years), S/o Wali Mohammad Bhat, R/o Handwara, District Kupwara.
12. Fayaz Ahamd Bhat (Aged 42 years) S/o Habibullah Bhat, R/o Mohalla Syed Kareem, Baramulla.

.....Applicants

(Advocate: Mr B.A. Zargar)

**Versus**



1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Govt., Department of Jal Shakti, Civil Sectt., Srinagar/Jammu.
2. Chief Engineer, Jal Shakti, Srinagar Kashmir.
3. Superintending Engineer, Hydraulic Circle, North Kashmir.
4. Executive Engineer, Jal Shakti, Mechanical Divison, North Sopore.
5. Accountant General, Srinagar.

.....Respondents

(Advocate:- Mr. Amit Gupta, A.A.G. assisted by Mr Sudesh Magotra)

**O R D E R**  
**[O R A L]**

**Hon'ble Mr. Anand Mathur, Member (A):**

Learned counsel for the applicant submits that the applicant has filed present OA seeking direction to the respondents to delete/reverse the entries on the service records of the applicants on the basis of clarifications dated 20.03.2019 issued by the Finance Department and to continue with the upgrading order issued by the respondent No. 2 on 21.09.2017 in favour of the applicants ignoring order dated 29.01.2019. Learned counsel for the applicant further submits that the applicants have also sought direction to the respondents to consider the pending representation of the applicants and release their arrears of pay.

2. During course of arguments, learned counsel for the applicants submits that the applicants would be satisfied if a direction is given to the respondent No. 4 to consider and decide the representation of the applicants dated 23.12.2020 (Annex. A/VIII) within a stipulated time period.
3. In view of the submissions made by learned counsel for the applicants seeking limited direction, the T.A. is disposed of with a direction to the respondents to consider and decide the representation of the applicants dated

23.12.2020 (Annex. A/VIII) by passing a reasoned and speaking order in accordance with the relevant rules and intimate the same to the applicants, within a period of two months from the date of receipt of a certified copy of this order.

4. Further, it is made clear that we have not expressed any opinion on merits of the case while disposing of the present TA.

5. No order as to cost.

**(ANAND MATHUR)**  
**MEMBER (A)**

*ss/-*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**